

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.316/97

Friday, this the 28th day of February, 1997.

C O R A M

HON'BLE SHRI AV HARIDASAN, VICE CHAIRMAN

....

Sunilkumar KN,
Pulikayil House,
Palarivattom Post Office,
Kochi—25.

....Applicant

By Advocate Shri OV Radhakrishnan.

vs

Assistant Superintendent of Post Offices,
Ernakulam Sub Division,
Edappally Post Office, Kochi--24.

....Respondent

By Shri TPM Ibrahim Khan, Sr Central Govt Standing Counsel.

The application having been heard on 28th February, 1997,
the Tribunal on the same day delivered the following:

O R D E R

The applicant, who is working as an Extra Departmental Delivery Agent II (EDDA II), Vennala Sub Post Office, is aggrieved by the fact that the respondent refused to consider his case for selection and appointment to the post on a regular basis on the ground that his name has not been sponsored by the Employment Exchange. The applicant has a current registration with the Employment Exchange. Shri TPM Ibrahim Khan, Senior Central Government Standing Counsel, appearing for respondent, states that in view of the ruling of the Supreme Court in The Excise Superintendent, Malkapatnam, Krishna District, Andhra Pradesh vs KBN Visweshwara Rao and Others, JT (1996) 9 SC 638, the respondent is prepared to consider the applicant

contd.

for selection and appointment, though his name was not specifically sponsored by the Employment Exchange.

2. In the light of the submission made by the learned Standing Counsel for respondent, the application is disposed of with a direction to respondent to consider the applicant also for selection and regular appointment to the post of Extra Departmental Delivery Agent II, Vennala Sub Post Office. No costs.

Dated the 28th February, 1997.



A V HARIDASAN
VICE CHAIRMAN

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